

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5056  
ANSWERED ON:23.12.2014  
CASES REGISTERED UNDER SECTION OF IPC  
Sathyabama Smt. V.

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) the total number of cases reported under Section 367 of the Indian Penal Code (IPC) (Slavery) in the country during each of the last three years and the current year, State-wise; and

(b) the corrective steps taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): Specific data on Section 367 IPC is not maintained centrally. As per available data, a total of 67 cases, 34 cases and 50 cases under kidnapping & abduction with the purpose of slavery were reported during 2011, 2012 and 2013 respectively. The State/UT wise number of such cases reported during 2011, 2012 and 2013 is attached at Annexure.

(b): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge the State Government/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime.